

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 10

IA 1593/2024 (NEW IA) in C.P. (IB)/261(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **CANARA BANK V/S INDIRA CONTAINER**
TERMINAL PRIVATE LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) **First Call** : Ms. Sakshi Dube, Ld. Counsel for the Applicant/Corporate Debtor is present and submits that she is led by Mr. Ravi Kadam, Ld. Sr. Advocate, who is currently pre-occupied; thus, prays for short Passover. At her request, the matter is kept back.
- 2) **Second Call:** Mr. Ravi Kadam, Ld. Sr. Advocate for the Applicant/Corporate Debtor and Mr. Ishtiq Ali, Ld. Counsel for the Respondent/Financial Creditor are present.

3) Heard Ld. Counsel for the Parties for a considerable time. Reserved for Orders. Parties are at liberty to file and place on record written submissions, if any, along with the judgment, if any, which they are relying upon, within a period of one week from today. Written submissions shall not be more than Four (4) pages each.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare